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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CONT.CAS.(CRL) 7/2026**  
**COURT ON ITS OWN MOTION** .....Petitioner  
Through:

versus

**ARVIND KEJRIWAL AND ORS.** .....Respondents  
Through: **Mr. Aman Usman, APP with**  
**Mr. Manvendra Yadav,**  
**Advocate for the State.**

**CORAM:**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**  
**HON'BLE MR. JUSTICE RAVINDER DUDEJA**

**ORDER**

% **19.05.2026**

1. This contempt case has been registered on the basis of the judgment dated 14.05.2026 passed by learned Single Judge of this Court in CRL.REV.P. 134/2026, titled as "*Central Bureau of Investigation Vs. Kuldeep Singh and Ors*".
2. In the judgment, the learned Single Judge has placed reliance upon certain material in form of social media posts and other electronic and publication records. The Registry is directed to preserve copies of the same and place them before this Court in the present petition.
3. Issue notice.
4. Notice is accepted by Mr. Aman Usman, learned Additional Public Prosecutor, for the State.
5. Notice be also issued to the alleged contemnors, namely Mr. Arvind Kejriwal, Mr. Manish Sisodia, Mr. Durgesh Pathak, Mr.



Sanjay Singh (@SanajayAzadSin on 'X'), Mr. Devesh Vishwakarma (@devesh\_aap on 'X'), Mr. Vinay Mishra (@vinaymishraap on 'X'), and Mr. Saurabh Bhardwaj, returnable on 04<sup>th</sup> August, 2026.

6. The alleged contemnors shall file their response within a period of 4 weeks from receipt of the notice.

7. We also appoint Ms. Rajdipa Behura, Senior Advocate (Phone No. 9811533814) as *Amicus Curiae* to assist the Court in this case.

8. A copy of the paperbook be supplied to the learned *Amicus Curiae* by the Registry of this Court.

**NAVIN CHAWLA, J**

**RAVINDER DUDEJA, J**

**MAY 19, 2026/lks/sk/as**